

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 487/TL/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Date of order: 10th March, 2025

In the matter of:

Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to POWERGRID Bikaner Transmission System Limited to include transmission project "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS" and "Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1x500 MVA ICT (9th)".

And

In the matter of

**POWERGRID Bikaner Transmission System Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office:

B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB),
Power Grid Corporation of India Limited, Saudamini,
Plot No.2, Sector -29, Gurgaon-122001.

...Petitioner

Vs.

- 1. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226001, Uttar Pradesh.**

2. **Ajmer Vidyut Vitran Nigam Limited,**
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road,
Ajmer-305004, Rajasthan.
3. **Jaipur Vidyut Vitran Nigam Limited,**
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017, Rajasthan.
4. **Jodhpur Vidyut Vitran Nigam Limited,**
New Power House, Industrial Area,
Jodhpur-342003, Rajasthan.
5. **Himachal Pradesh State Electricity Board Limited,**
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.
6. **Punjab State Power Corporation Limited,**
The Mall, PSEB head office,
Patiala-147001.
7. **Haryana Power Purchase Centre,**
Shakti Bhawan, Sector-6,
Panchkula-134109, Haryana.
8. **Jammu Kashmir Power Corporation Limited,**
220/66/33 kV Gladni SS SLDC buliding,
Narwal, Jammu.
9. **BSES Yamuna Power Limited,**
B-Block, Shakti Kiran, Bldg. (Near Karkardooma Courts),
Karkardoomam 2nd Floor, New Delhi-110092
10. **BSES Rajdhani Power Limited,**
BSES Bhawan,
Nehru Place, New Delhi-110019.
11. **Tata Power Delhi Distribution Limited,**
NDPL House, Hudson Lines,
Kingsway Camp, Delhi-110009.

12. **Chandigarh Administration,**
Sector-9, Chandigarh.
13. **Uttarakhand Power Corporation Limited,**
Urja Bhawan, Kanwali Road,
Dehradun, Uttarakhand.
14. **New Delhi Municipal Council,**
Palika Kendra, Sansad Marg,
New Delhi-110002.
15. **North Central Railway,**
Allahabad, Uttar Pradesh.
16. **Central Transmission Utility India Limited,**
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.
17. **Central Electricity Authority,**
Sewa Bhawan, R. K. Puram,
Sector-1, New Delhi - 110066.

...Respondents

Parties present:

Shri Amit Kumar Chachan, PBTSL
Shri Ranjeet S. Rajput, CTUIL
Shri Swapnil Verma, CTUIL

ORDER

The Petitioner, POWERGRID Bikaner Transmission System Limited (hereinafter referred to as 'Petitioner'), has filed the present Petition under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to POWERGRID Bikaner Transmission System Limited to include the "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV

Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MV A ICT (9th)” (hereinafter referred to as the ‘transmission scheme/project’). The scope of the project for which the existing RTM transmission licence is being amended is as under:

“Implementation of Bus Sectionalizer at 400kV level of 400/220kV Bikaner-II PS”

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1.	<ul style="list-style-type: none"> One set of bus sectionalizer at 400kV level of 400/220kV Bikaner-II PS One no. of 400kV tie bay (associated with 400/220kV ICT-4) 	<ul style="list-style-type: none"> 400 kV Bus sectionalizer– 1 no. 400kV tie bay– 1 no. 	Matching with implementation of 400/220kV ICTs (4th to 7th) i.e., Dec’24
Total Estimated Cost:			Rs 28 crores

Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)

Sl. No.	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1.	Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9 th) along with associated transformer bays	<ul style="list-style-type: none"> 500 MVA, 400/220 kV ICT– 1 no. 400kV ICT bay–1 no. 220 kV ICT bay- 1 no. 	18 months from the date of issuance of OM by CTUIL i.e. 18.01.2026.
Total Estimated Cost:			Rs 54.60 crores

2. The Petitioner has made the following prayers:

“(a) Amend the existing RTM Transmission License, granted by this Hon’ble Commission vide order dated 21.11.2022 in Petition no 137/TL/2022 alongwith amendment dated 28.01.2024 in Petition 181/TL/2023 to incorporate the

*transmission projects “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)” assigned by CTUIL vide OM dated 26.10.2023 & 18.07.2024 respectively under Regulated Tariff Mechanism (RTM) mode.*

(b) Allow the Petitioner the liberty to approach the Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with Section 61, 62 of the Electricity Act, 2003 and applicable Tariff Regulations as per 10 (2) of the Transmission License Regulations, 2024.

(c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.

(d) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

3. The Petitioner is an Inter-State transmission licensee and has implemented the “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase II-Part F” through the Tariff Based Competitive Bidding (hereinafter referred to as ‘TBCB Project’) mode. The Commission, vide its order dated 15.7.2021 in Petition No. 99/TL/2021, granted a transmission licence (TBCB Licence) to the Petitioner for the aforesaid TBCB Project. Subsequently, the Commission, vide its order dated 21.11.2022 in Petition No. 137/TL/2022, granted a separate transmission licence to the Petitioner Company to implement the following Transmission Projects under the Regulated Tariff Mechanism (hereinafter referred to as ‘RTM’). The RTM transmission projects assigned to the Petitioner are as under:

- “Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS”: Applicant was nominated vide CTUIL OM dated 16.11.2021.
- “Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for

interconnection of 1000 MW Solar Project of SJVN Ltd.”: Applicant was nominated vide CTUIL OM dated 26.04.2022.

- “Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.)”: Applicant was nominated vide CTUIL OM dated 25.08.2022.

4. Further, the above transmission licence was amended by the Commission, vide its order dated 28.1.2024 in Petition 181/TL/2023, to incorporate the following transmission scheme:

“4.1. Implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of solar project (M/s NHPC Ltd.): Applicant was nominated vide CTUIL OM dated 28.11.2022

Sl no	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1	1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of RE project (NHPC Ltd.)	220 kV line bay – 1 no. (refer note a)	15 months from the issue of OM by CTUIL, i.e. 27.02.2024
2	Implementation of 220 kV bus sectionalizer along with bus coupler and transfer bus coupler at 400/220kV Bikaner-II PS	220kV bus sectionalizer bay - 1 Set 220 kV bus coupler bay -1 No. 220 kV transfer bus coupler bay - 1 No. Bus works for future bays (4 nos. of line bays & 3 nos. of ICT bays)	

Note:

- a) At 220 kV Bikaner-II, future line bays in Section-C are proposed to be allocated to RE developers with bays in developer’s scope (no. 230-231) and ISTS scope (no. 26-227). Accordingly, 220 kV bus works may also be suitably taken up under the above scope.

4.2. Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of M/s ALF Solar Amarsar Pvt. Ltd.: Applicant was nominated vide CTUIL OM dated 17.01.2023

Sl. No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of M/s ALF Solar Amarsar Pvt. Ltd.	220 kV line bay – 2 nos.	30.06.2024

4.3. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E. Applicant was nominated vide CTUIL OM dated 16.02.2023

Sl. No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	Augmentation with 5X500 MVA, 400/220 kV ICTs at Bikaner-II PS	400/220 kV, 500 MVA ICT – 5 nos. 400 kV ICT bays – 5 nos. 220 kV ICT bays - 5 nos.	4x500MVA, 400/220kV ICTs: 31.12.2024 1x500MVA, 400/220kV ICT: 31.1.2025

** This inter-alia includes the cost of 02 other transmission assets being constructed by POWERGRID at Bikaner (PG) & Kotputli (PG) sub-stations.

4.4. Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3rd). Applicant was nominated vide CTUIL OM dated 08.06.2023

Sl. No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3rd) along with associated transformer bays* *1 no. of 400kV (AIS) (including associated tie bay) and 1 no. of 220 kV (AIS) transformer bay	500 MVA, 400/220 kV ICT – 1 no. 400 kV ICT bay (including associated tie bay) – 1 no. 220 kV ICT bays - 1 no	18 months from the issue of OM by CTUIL, i.e. 7.12.2024

5. Further, in addition to the above-mentioned scope, the Central Transmission Utility of India Limited (CTUIL), vide Office Memorandum dated 26.10.2023 and 18.7.2024, has

assigned the Transmission Projects “Implementation of Bus Sectionalizer at 400kV level of 400/220kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)” under RTM mode while referring to the Ministry of Power office order dated 28.10.2021.

6. The Petitioner has submitted that upon amendment of the existing RTM transmission licence, the Petitioner shall implement the aforementioned scheme under RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OMs) dated 26.10.2023 and 18.7.2024, is Rs. 28 crores and Rs. 54.60 crores respectively. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of the transmission charges in accordance with the Tariff Regulations.

Hearing dated: 23.1.2025

7. During the course of the hearing, the representative of the Petitioner submitted that the present Petition had been filed seeking amendment of the existing RTM Transmission Licence granted to the Petitioner to include the (i) Implementation of Bus Sectionalizer at 400 kV level of 400/220 KV Bikaner-II PS, and (ii) Augmentation of Transformation Capacity at 400/200 kV, 1x500 MVA ICT (9th), as assigned by CTUIL under the RTM mode, vide OMs dated 26.10.2023 and 18.7.2024 respectively.

8. Vide Record of Proceedings for the hearing dated 23.1.2025, the Petitioner was directed to furnish the reasons for the delay in approaching for amendment of the

transmission licence as the transmission scheme, namely “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” as the same was allocated to the Petitioner vide CTUIL OM dated 26.10.2023, with the implementation time frame of December 2024 [i.e. Matching with the implementation of 400/220kV ICTS (4th to 7th)] and the said implementation timeline has already been elapsed.

9. In compliance with the Record of Proceedings dated 23.1.2025, the Petitioner, vide affidavit dated 5.2.2025, has submitted that the Petitioner is a transmission licensee that has implemented a transmission project under the TBCB route. The Commission granted a transmission licence for the same vide order dated 15.7.2021 in Petition No. 99/TL/2021. Subsequently, 10 nos. transmission schemes have been progressively assigned to the Petitioner by CTUIL/MoP under the RTM. Subsequently, the Petitioner filed Petition No. 137/TL/2022 on 11.4.2022 for the grant of a separate RTM transmission license for 01 no scheme assigned to it. During the proceedings of Petition No. 137/TL/2022, 02 nos additional transmission schemes were awarded by CTUIL vide OMs dated 26.4.2022 and 25.8.2022, necessitating amendments to the Petition. This led to multiple hearings, and ultimately, the Commission, vide order dated 21.11.2022, granted a separate transmission licence to the Petitioner for the implementation of 03 nos transmission schemes under RTM. Subsequent to the order in Petition No. 137/TL/2022, the Petitioner was assigned 03 no additional transmission projects under RTM. Accordingly, it approached the Commission through Petition No. 181/TL/2023 for the amendment of the earlier RTM licence granted in Petition No. 137/TL/2022. During the proceedings of Petition No. 181/TL/2023, an additional transmission scheme was also awarded to the Petitioner by

CTUIL vide OM dated 8.6.2023, and the Petition was amended to incorporate the same. The Commission, vide order in Petition No. 181/TL/2023, amended the transmission licence to include a total of 04 no transmission schemes under RTM. During the proceedings of Petition No. 181/TL/2023, the subject transmission project covered under the instant Petition was assigned to the Petitioner vide OM dated 26.10.2023. Had the Petitioner sought to include this project in Petition No. 181/TL/2023, a further amendment to the petition would have been required, leading to delay in the amendment of the transmission licence. Therefore, it was decided to file a separate petition for the subject transmission scheme after the issuance of the order in Petition No. 181/TL/2023.

10. The Petitioner has submitted that upon the issuance of the final order in Petition No. 181/TL/2023, the Petitioner inadvertently failed to file the petition promptly. However, upon realizing this, the instant Petition was filed on 29.10.2024 for a total of 02 no schemes. Additionally, one new scheme has been awarded to the Petitioner by CTUIL vide OM dated 20.01.2025, for which a separate petition shall be filed for amending the licence granted in Petition No. 137/TL/2022. Therefore, the delay in approaching the Commission for the amendment of the existing transmission licence to include the subject transmission scheme was purely inadvertent and unintentional.

11. We have considered the submissions of the Petitioner. According to the Petitioner, it will complete the transmission scheme by March 2025, and the delay in filing the instant amendment application does not impact the Petitioner's commitment to the timely execution of the instant transmission project. Accordingly, we direct the Petitioner to

implement the transmission scheme in letter and spirit.

12. Further, vide Record of Proceedings for the hearing dated 23.1.2025, CTUIL was directed to submit the following information on an affidavit:

- (i) The status of implementation of 400/220kV ICTs (4th to 7th) at Bikaner-II P; and
- (ii) The timeline for implementation of the transmission scheme "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS", as per CTUIL OM dated 26.10.2023 is December 2024, which has already been lapsed. CTUIL to clarify whether CTUIL has revised the timelines for implementation of the subject transmission scheme.

13. In compliance with the Record of Proceedings dated 23.1.2025, CTUIL vide affidavit dated 10.2.2025 has submitted as under: -

(i) With respect to the status of implementation of the 400/220kV ICTs (4th to 7th) at Bikaner-II P, the 500 MVA 400/220 kV ICTs (4th to 6th) at Bikaner-II are already charged, and 7th 500 MVA ICT has also been charged.

(ii) CTUIL has not revised timelines for implementation of the subject transmission scheme, i.e., "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS. In the 21st CMETS-NR meeting held on 31.07.2023, it was discussed that TSP, vide letter dated 27.06.2023 has informed that 400kV bus sectionalizer at Bikaner-II PS may be required after ICT-5 for taking up implementation of ICT-6th to 8th. It was also informed that in the absence of 400kV bus sectionalizer bays, integration of the existing 400kV section bus bar protection system & new bus bar protection system shall not be feasible. In view of the above, one set of sectionalizer

at 400kV level of 400/220kV Bikaner-II PS was agreed to be implemented under ISTS with an implementation timeframe as matching with the implementation of 400/220kV ICTs (4th to 7th), i.e., December 2024 and the expected commissioning of Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS is 28.2.2025.

Hearing dated: 11.2.2025

14. During the course of the hearing, the representative of the Petitioner submitted that the Petitioner has already filed the information called for vide Record of Proceedings for the hearing dated 23.1.2025. He further added that the delay in approaching the Commission for the amendment of the existing transmission licence to include the subject transmission scheme was purely inadvertent and unintentional. In response to the specific query of the Commission regarding the completion of the subject transmission scheme, the representative of the Petitioner submitted that the Petitioner had been actively working towards the execution of this scheme, ensuring minimal impact on project completion timelines. However, due to reasons beyond the control of the Petitioner, the subject scheme got delayed, and the same is expected to be commissioned by March 2025. On a further query by the Commission regarding the requirement of the present scheme since the timeline for implementation of the said transmission scheme has elapsed, the representative for the Petitioner submitted that in the absence of 400 kV bus sectionalizer bays, integration of the existing 400kV section bus bar protection system & new bus bar protection system shall not be feasible.

15. In addition, the representative of the CTUIL submitted that the implementation of

the present scheme is necessary, and for the same reasons, one set of sectionalizer at 400kV level of 400/220kV Bikaner-II PS was agreed to be implemented under ISTS with an implementation timeframe matching with the implementation of 400/220kV ICTs (4th to 7th), i.e., December 2024.

16. Vide Record of Proceeding dated 11.2.2025, the Petitioner and the CTUIL were directed to file their response on the requirement of the “Bus Sectionalizer at 400/220 kV Bikaner-II PS” at this stage, on an affidavit, within a week.

17. The Petitioner in compliance with the Record of Proceedings dated 11.2.2025, vide affidavit dated 5.3.2025, has submitted that the subject project along with 10 Nos. for 400/220 kV ICTs (ICT-1 to 10) with associated bays were provided as a future provision in the original project “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-F”, implemented by the Petitioner under the TBCB mode and accordingly 400/220 kV Bikaner-II PS has been constructed with provision of 400 kV Bus Sectionalizer after ICT-5 meeting transmission planning criteria 2013 (N-1 criteria). Subject Project is required considering the following anticipated constraints /progressions due to non-availability/availability of the Bus--sectionalizer in commissioning the present/future elements at a later date.

(a) During sudden blackout conditions, the availability of the 400 kV Bus sectionalizer shall avoid a complete blackout of Bikaner-II station due to the availability of existing ICTs in other bus sections.

(b) Integration of the existing 400 kV bus bar protection system with the new bus bar protection scheme shall require a long shutdown of all the associated elements for the implementation of the 400 kV bus sectionalizer at a later date.

Therefore, considering the above operational/reliability /protection requirements, the bus sectionalizer at 400/220 kV Bikaner-II PS covered in the instant Petition shall be required.

18. It is noted that the CTUIL has not submitted the information called for vide RoP dated 11.2.2025 despite granting sufficient time. We express our strong displeasure at the conduct of the CTUIL for repeated non-compliance with our direction. We again direct the CTUIL to file the information called for vide ROP dated 11.2.2025 before the next date of the hearing.

Analysis and Decision

19. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for amendment of the existing RTM transmission licence to include “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)” through the RTM mode.

20. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs.500 crores or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under

intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility of India Limited (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

*“2. Terms of Reference (ToR) of the NCT are as under: i.******

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs.100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”

21. Subsequently, a ‘Consultation Meeting for Evolving Transmission Schemes (CMETS) in Northern Region’, vide its Minutes of the 21st Meeting dated 31.7.2023 and 29th Meeting dated 17.5.2024, notified “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)” respectively on RTM mode to the Petitioner Company in line with the MoP Office order dated 28.10.2021 are as under:

- *21st Meeting dated 31.7.2023: -*

“3. Requirement of one set of Bus Sectionalizer at 400kV level of 400/220kV

Bikaner-II PS

It was informed that Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase-II” was discussed in 4th meeting of NRSCT held on 25.07.2019 and recommended for implementation through TBCB in the 6th meeting of erstwhile NCT held on 30.09.2019. As part of above , Ph-II, Part F scheme was modified in 4th NCT meeting held on 20.01.20 and 28.01.20 (deletion of 400/220 kV ICTs at Bikaner-II PS from approved scope).

Subsequently 2 nos. of 500MVA ICTs (1st & 2nd) and 1 no. of 500 MVA ICT (3rd) at Bikaner-II PS was allocated in RTM to M/s POWERGRID Bikaner Transmission System Limited (PBTSL) for implementation vide CTU OM dated 16.11.21 and 08.06.23 respectively. Further, Augmentation by 400/220 kV, 5x500 MVA ICT (4th to 8th) at Bikaner-II PS was agreed for implementation as part of transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)-Part E and same was allocated to M/s PBTSL vide CTU OM dated 15.11.22 (based on NCT letter dated 15.11.22). As per above NCT letter, above ICTs were to be taken up for evacuation requirement beyond 2000 MW at 220 kV level of Bikaner-II PS, with implementation timeframe matching with schedule of RE generation or 18 months from date of allocation, whichever is later. Subsequently, CTU vide mail 13.06.23 informed to POWERGRID for take up implementation of 5x500 MVA ICTs (4th to 8th) at Bikaner-II PS with implementation schedule of Dec’24 (4th to 7th) and Jan’25 (8th) after meeting the requirement specified in NCT letter dated 15.11.22.

POWERGRID vide letter dated 27.06.23 informed that 400kV bus sectionalizer (bays 428 &429) at Bikaner-II PS may be required after ICT-5 for taking up implementation of ICT-6th to 8th. It was also informed that in absence of 400kV bus sectionalizer bays, integration of existing 400kV section bus bar protection system & new bus bar protection system shall not be feasible. In view of the above, one set of sectionalizer at 400kV level of 400/220kV Bikaner-II PS is required.

Further, it was deliberated that tie one no. of 400kV tie bay (associated with 400/220kV ICT-4) shall also be required.

In view of above deliberations, following ISTS scheme was agreed: □ One set of bus sectionalizer at 400kV level of 400/220kV Bikaner-II PS □ One no. of 400kV tie bay (associated with 400/220kV ICT-4 as per approved SLD) Implementation Timeframe: Matching with implementation of 400/220kV ICTs (4th to 7th) i.e. Dec’24.”

- 29th Meeting dated 17.5.2024: -

“A1. Augmentation with 400/220 kV 1x500 MVA(9th) ICT at Bikaner-II to meet N-1 compliance

It was stated that 400/220 kV Bikaner-II PS is an existing RE pooling station with transformation capacity of 1000 MVA(2x500MVA). Further, 6 no. of 500 MVA 400/220kV, ICTs are under implementation with the schedule progressively from Jun'24 upto Jan'25. Therefore, considering above total transformation capacity at 400/220 kV Bikaner-II PS shall be 4000MVA (8x500MVA) by Jan'25. Considering the total connectivity of 3785 MW granted at 220 kV level at Bikaner-II PS, augmentation of 1x500 MVA, 400/220kV (9th) ICT at Bikaner-II PS shall be required to meet N-1 compliance.

Grid-India (NRLDC) enquired about bus splitting arrangement at 220kV level of Bikaner-II PS. CTUIL stated that there is bus sectionalizer arrangement (normally closed) as per present practise. Grid-India stated that in some of RE pooling stations there are 2 or 3 different 220kV sections with n-1 compliance (400/220kV ICT) in each section. CTU stated that in some pooling stations i.e. Fatehgarh-II PS, Bhadla-II PS where 220kV bus sections are geographically isolated (way apart from each other), accordingly there is no sectionalizer arrangement feasible in two sections and n-1 compliance of 400/220kV ICTs to be ensured in both the sections as per planning criteria. CTU also stated that different configuration of 220kV section arrangement i.e. 220kV isolated sections in two different directions or 220kV common bus with sectionalizer arrangement (normally closed) is only decided by the TSP based on GA and layout of substation. Based on above n-1 compliance (400/220kV ICT) requirement will be identified. At Bikaner-II PS there is common 220kV bus with bus sectionalizer arrangement which would be normally in closed position, therefore N-1 compliance is being considered on common 220kV bus. Grid-India stated that some common philosophy should be adopted for Grid operation.

No other comments were received on ICT augmentation scheme at Bikaner-II PS. In view of the above, following ICT augmentation scheme is agreed at Bikaner-II PS: -

- Augmentation with 400/220 kV, 1x500 MVA (9th) ICTs at Bikaner-II PS along with associated transformer bays”*

22. Based on the above, CTUIL, vide its Office Memorandums dated 26.10.2023 and 18.7.2024, approved “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)” respectively on RTM mode along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office

Memorandums dated 26.10.2023 and 18.7.2024 are extracted as under:

- **CTUIL O.M. dated 26.10.2023:**

“Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).”

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl. No.	Name of Transmission Scheme	Implementing Agency
7.	Implementation of Bus Sectionalizer at 400kV level of 400/220kV Bikaner-II PS	POWERGRID Bikaner Transmission System Ltd. (a subsidiary of Power Grid Corporation of India Ltd.)

- **CTUIL O.M. dated 18.7.2024:**

“Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).”

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sl. No.	Name of Transmission Scheme	Implementing Agency
7.	Augmentation of Transformation Capacity at 400/220kV Bikaner-II PS in Rajasthan by 400/220kV, 1x500MVA ICT (9th)	POWERGRID Bikaner Transmission System Ltd. (a subsidiary of Power Grid Corporation of India Ltd.)

23. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit

electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial judicial person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub- stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

24. Regulation 16 of the Transmission Licence Regulations provides for the procedure for the amendment of a transmission licence as under:

“(1) The Commission may on its own motion or on an application made by the licensee (other than deemed licensee) or otherwise make such alterations and amendments in the terms and conditions of licence, if the Commission is of the opinion that the public interest so requires inter-alia under the following categories:

(a) Where the Commission orders any alterations and amendments otherwise than on the application of the licensee, the Commission shall publish a notice in two such daily digital newspapers as it considers necessary with the following particulars, namely: -

- i. name and address of the licensee;*
- ii. alterations and modifications proposed to be made in the licence;*
- iii. grounds for such alterations and modifications; and*
- iv. statement inviting suggestions and objections, if any, on the proposal for consideration of the Commission within the time specified in the notice.*

(b) Where an existing licensee which has been granted a transmission licence pursuant to selection under the competitive bidding guidelines, and is subsequently selected through the process under the competitive bidding guidelines to implement

additional transmission element(s) under project mode, it shall be eligible to add such transmission element(s) to its existing licence, after making an application before the Commission in terms of this Regulation.

(c) Where an existing licensee which has been granted a transmission licence pursuant to being nominated by the Central Government or its authorized agency to implement transmission element(s) under regulated tariff mechanism, is further nominated to implement additional transmission element(s) under regulated tariff mechanism, it shall be eligible to add such transmission element(s) to its existing licence, by making an application before the Commission in terms of this Regulation.

(2) The procedure specified in Regulation 5 of these regulations (except clause 13) shall mutatis mutandis be applicable in case the licensee makes an application for any amendment to the licence.

(3) The Commission shall also upload Form-II submitted by the applicant on the website of the Commission, inviting suggestions and objections on the proposal for amendment of the licence.

(4) The Commission shall carry out such amendment to the licence as may be considered necessary after consideration of the suggestions and objections received.

(5) The licensee shall be required to maintain separate accounts for such additional elements in case of addition/modification of the licence.”

25. The Petitioner has filed the present Petition for the amendment of an existing RTM transmission licence granted vide order dated 21.11.2022 and amended again vide order dated 28.1.2024 for the “Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS” , “Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd.”, “Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.)”, “implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of solar project (NHPC Ltd.)”, “implementation of 2 nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of ALF Solar

Amarsar Pvt. Ltd.”, “transmission system for evacuation of power from the Rajasthan REZ Ph IV (Part-1) (Bikaner Complex) Part-E” and “Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3rd)” through the RTM mode to incorporate “Implementation of Bus Sectionalizer at 400kV level of 400/220kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1*500 MVA ICT (9th)”, in accordance with the Transmission Licence Regulations.

26. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

27. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Vernacular language. The Petitioner has also published the notice digitally in all editions of ‘Times of India’ and ‘RastraDoot’ (in English and Hindi, respectively) on 31.10.2024. In response, no objection has been received from the general public to the notices.

28. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and read with Regulations 5 (9) of the 2024 Transmission Licence Regulations. CTUIL, vide its letter dated 7.11.2024, has recommended the amendment of the existing transmission licence to include the transmission project to the Petitioner. The

relevant portion of the said letter dated 7.11.2024 is extracted as under:

“This is with reference to petition having diary no. 811/2024 filed by M/s POWERGRID Bikaner Transmission System Ltd. (PBTSL) before Hon’ble Commission for amendment of existing transmission license to include transmission projects “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” and “Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1x500 MVA ICT (9th)”. In this regard, following is submitted:

A. Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS

- *M/s PBTSL has implemented 400kV Bikaner-II PS as part of “Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under phase II - Part F” as part of Rajasthan SEZ Ph-II Part- F. Additionally, based on requirements and to establish 220kV level at Bikaner-II PS, 8x500MVA, 400/220kV ICTs were also awarded to M/s PBTSL under various transmission projects. Subsequently, TSP vide letter dated 27.06.23 informed that 400kV bus sectionalizer at Bikaner-II PS may be required after ICT-5 for taking up implementation of ICT-6th to 8th. It was also informed that in absence of 400kV bus sectionalizer bays, integration of existing 400kV section bus bar protection system & new bus bar protection system shall not be feasible. In view of the above, one set of sectionalizer at 400kV level of 400/220kV Bikaner-II PS is required.*
- *Above matter was deliberated in 21st CMETS-NR meeting held on 31.07.2023, wherein in view of technical requirements as indicated by TSP, one set of bus sectionalizer at 400kV level of 400/220kV Bikaner-II PS was agreed. Further, one no. of 400kV tie bay (associated with 400/220kV ICT-4) was also agreed. Relevant extracts of 21st CMETS-NR meeting are attached at **Annexure-I**.*
- *As per Ministry of Power, Govt, of India vide office order dated 28/10/2021, responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, “Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS” was awarded to M/s PBTSL vide CTU OM dated 26.10.2023 with a copy to MoP and NCT with following details:*

Sl. No.	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1.	<ul style="list-style-type: none"> • One set of bus sectionalizer at 400kV level of 400/220kV Bikaner- II PS • One no. of 400kV tie bay (associated with 400/220kV ICT- 4) 	<ul style="list-style-type: none"> • 400 kV Bus sectionalizer- 1 no. • 400kV tie bay-1 no. 	Matching with implementation of 400/220kV ICTs (4th to 7th) i.e., Dec’24

Copy of CTU OM dated 26.10.2023 is attached at **Annexure-II**.

B. Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1x500 MVA ICT (9th)

• In the 29th CMETS-NR, it was deliberated that 400/220 kV Bikaner-II PS is an existing RE pooling station with transformation capacity of 2x500MVA 400/220kV. Further, 6 nos. of 500 MVA 400/220kV, ICTs are under implementation with the schedule progressively from Jun'24 up to Jan'25. Therefore, considering the above, total transformation capacity at 400/220 kV Bikaner-II PS shall be 4000MVA (8x500MVA) by Jan'25. Considering the total connectivity of 3785 MW granted at 220 kV level at Bikaner-II PS, augmentation of 1x500 MVA, 400/220kV (9th) ICT at Bikaner-II PS shall be required to meet N-1 compliance. In view of the deliberations, augmentation with 400/220 kV, 1x500 MVA (9th) ICT at Bikaner-II PS along with associated transformer bays was agreed in 29th CMETS-NR meeting held on 17.05.2024. Relevant extracts of 29th CMETS-NR meeting are attached as **Annexure-III**.

• As per Ministry of Power, Govt, of India vide office order dated 28/10/2021, responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation was entrusted to CTUIL. In line with above notification, "Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1x500 MVA ICT (9th)" was awarded to M/s PBTSL vide CTU OM dated 18.07.2024 with a copy to MoP and NCT with following details:

Sl. No.	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1.	Augmentation of Transformation Capacity at 400/220 kV Bikaner- II PS in Rajasthan by 400/220 kV, 1x500 MVA ICT (9th) along with associated transformer bays	<ul style="list-style-type: none">• 500 MVA, 400/220 kV ICT- 1 no.• 400kV ICT bay- 1 no.• 220 kV ICT bay- 1 no.	18 months from the date of issuance of OM by CTUIL i.e. 18.01.2026.

Copy of CTU OM dated 18.07.2024 is attached at **Annexure-IV**.

• Earlier M/s PBTSL was granted ISTS Transmission License for implementation of "Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under phase II - Part F" by Hon'ble Commission vide order dated 15.07.2021 in Petition No. 99/TL/2021. Subsequently, M/s PBTSL was also granted separate transmission license to implement the following Transmission Projects under Regulated Tariff Mechanism:

- > Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS
- > Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd.
- > Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for

interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.)

• *The above Transmission License was also amended by Hon'ble Commission vide order dated 28.01.2024 in Petition 181/TL/2023 to incorporate the following additional transmission schemes:*

- > Implementation of 1 no. of 220 kV line bay at 400/220 kV Bikaner-II PS for interconnection of solar project (M/s NHPC Ltd.)*
- > Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of RE power park of M/s ALF Solar Amarsar Pvt. Ltd.*
- > Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E*
- > Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220 kV, 1X500 MVA ICT (3rd)*

Keeping above in view and based on details furnished by M/s BTSL, CTU in line with Section 15(4) of the Electricity Act, 2003 and Regulation 16 (1) (c) CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024, recommends amendment of existing transmission license, granted to M/s PBTSL, to include subject transmission project.”

29. In the present case, the Petitioner is a transmission licensee, who is already implementing the project defined under its scope under the RTM mechanism. The present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power Government of India wherein CTUIL has been authorized to determine the mode of implementation of ISTS projects costing up to Rs. 100 crores. Pursuant to the direction of the Ministry of Power, CTUIL, vide its Office Memorandums dated 26.10.2023 and 18.7.2024 and recommendation letter dated 7.11.2024, has determined a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the subject transmission system under the instant Petition.

30. Since the Petitioner is already an inter-State transmission licensee and has already been granted an RTM transmission licence to implement the transmission projects

under RTM mode and again has been identified as an agency to implement the project under the RTM, we hold that the Petitioner is eligible for the amendment of the existing RTM transmission licence. We, hereby, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the amendment of the existing RTM transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **21.3.2025**.

31. It is noted that regarding the approval of the Central Government to the transmission schemes under the Transmission System Planning Rules, 2021 for the Projects costing up to Rs. 100 crores approved by the NCT/CTUIL as per the Ministry's Order dated 28.10.2021, the CTUIL has again approached the Ministry of Power in this regard. However, no clarification has been received so far. CTUIL is directed to place on record the response received from the Ministry of Power as and when it is received.

32. The Petition shall be listed for hearing on **25.3.2025**.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson